

J-18

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CM No.

FAO NO. 6761 of 2016 (O&M)

United India Insurance Co. Ltd.

PETITIONER.....

V/S

Ravinder Kaur & Ors

RESPONDENT.....

Resp.8. Rajveer Singh S/o Charan Singh, r/o Village Bhiura, Tehsil and District Rupnagar (Driver of Maruti Car bearing registration No. CH-03-M-5247).

Resp.9. Harminder Singh, r/o H.No. 749 Sector 43-A, Chandigarh (Owner of Maruti Car bearing No. CH-03-M-5247).

Whereas it is proved to the satisfaction of this Court that the above named Respondent cannot be served in the ordinary manner, notice is hereby issued this proclamation under Order 5 Ruled 20 CPC against them/him to appear in this Hon'ble Court on **11.03.2019 (Actual)** personally or through someone authorized by Law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on **30th January of 2019**



Neeraj
30/1/19
Superintendent Judicial
for Deputy Registrar. (Judicial)

30/1/19